

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 876 of 2020**

**IN THE MATTER OF:**

**Nitin Singh**

**.....Appellant**

**Vs.**

**Waves Bio-tech Pvt. Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. Partho Bhattacharya, Advocate**

**For Respondent: Mr. Akshay Bhardwaj, Advocate**

**O R D E R**  
**(Virtual Mode)**

**07.01.2021** Learned Counsel for the Respondent submits that he could not file the Reply Affidavit as well as Short Written Submissions. He has not been registered on the e-filing portal. Considered the submission, He is allowed to file the same within a week.

Rejoinder and Written Submissions, if any, may be filed within a week thereafter.

Let the matter be fixed 'For Admission (After Notice)' on **01<sup>st</sup> February, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

SC/Kam.